

[ Shri Nath Pai ]

all the time here and having some meeting or the other.

**SHRI KANWAR LAL GUPTA** : It depends upon the circumstances.

12.07 hrs

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

MEETING OF BANGLA CONGRESS LEADERS WITH PRIME MINISTER AND HOME MINISTER

**SHRI JYOTIRMOY BASU** (Diamond Harbour) : I Call the attention of the Prime Minister to the following matter of urgent public importance and I request that she may make a statement thereon:—

“The recent meeting of Bangla Congress leaders with the Prime Minister and Home Minister and the reported decision of the Chief Minister of West Bengal to resign.”

We were expecting to receive a written statement from the Prime Minister, but I regret to say that we have not received any written statement. We were entitled to a written statement in this regard.

**THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN)** : The Chief Minister of West Bengal, along with another Bangla Congress leader....

**SHRI JYOTIRMOY BASU** : On a point of order. I had called the attention of the Prime Minister and I have requested her to make a statement. How does the Home Minister come in? How does the Home Minister butt in?

**AN HON. MEMBER** : Any Minister can answer.

**SHRI JYOTIRMOY BASU** : I have called the attention of the Prime Minister and we expect her to answer. We are not anxious to hear the Home Minister.

**SHRI HEM BARUA** (Mangal dai) : The calling-attention-notice is directed to the Prime Minister, and it for the Prime Minister to reply.

**SHRI JYOTIRMOY BASU** : Shri Y. B. Chavan may be aspiring to be the Prime Minister but he is not the Prime Minister of India now.

**MR. SPEAKER** : Who reads it out does not matter.

**श्री हुकम चन्ध कछवाय (उज्जैन)** : अध्यक्ष महोदय. ध्यानाकर्षण प्रस्ताव में मुख्य मंत्री के प्रधान मंत्री और गृह मंत्री, इन दोनों, से मिलने की बात कहीं गई है। सरकार की ओर से कोई भी उत्तर दे सकता है। इस बारे में कोई भ्रापत्ति नहीं की जा सकती है।

**THE PRIME MINISTER, MINISTER OF FINANCE MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI)** : I can read it. There is nothing much.

**SHRI JYOTIRMOY BASU** : We do not know if Mr. Chavan has been made the Prime Minister. if he has been made so, then we can accept it.

**SHRIMATI INDIRA GANDHI** : The Chief Minister of West Bengal along with another Bangla Congress leader met me and the Home Minister on the 12th March. The Chief Minister apprised us of the situation in West Bengal, and informed us of the decision of the Bangla Congress that he should submit his resignation from the Chief Ministership.

**SHRI JYOTIRMOY BASU** : Arising out of what she has said, she has managed to omit a number of things. With your permission, may I make clear those things? It has come out in the press that the Governor is wanting a certain confirmation in that regard. May I say that in Madras in 1962, the UDF had a strength of 172 against the Congress's 152 in a House of 376, and yet the Governor, Sri Prakasa invited the leader of the largest party in the Assembly to form the Ministry? He did not ask for any proof that he has the majority but left it to the legislature which met after a long period of one and a half months. Here, in West Bengal, where the leader of the largest party, namely Shri Jyoti Basu has offered to test his majority in the legislature within two days, should he not be invited to form the Ministry and thus take recourse to the only correct and infallible test, or will a different standard be adopted because the largest party in the West Bengal Assembly does not happen to be the Congress Party?

**MR. SPEAKER** : Let him not read out from a prepared statement, but let him ask a question.

**SHRI JYOTIRMOY BASU** : My question is this. Will a different standard be adopted because the largest party in West Bengal does not happen to be the Congress Party?

**SHRI KANWAR LAL GUPTA** (Delhi Sadar) : The Chief Minister has not resigned. So, where is the question of inviting him or not? The Chief Minister has not resigned. Unless he has resigned, there is no question of inviting anybody. These are all hypothetical questions.

**SHRI JYOTIRMOY BASU** : The Prime Minister had said to Mr. Jyoti Basu that no elections would be held prior to 1972, even if President's rule is imposed, that is, the Government conducted by the House will rule.....

**SHRI BENI SHANKER SHARMA** (Barka) : These are all hypothetical question.

**SHRI JYOTIRMOY BASU** : The Prime Minister had said to Jyoti Basu that even if the Assembly were dissolved now, there would be no election before 1972. Under what authority did she say so? Under what rule did she say that? Another thing is that they are deploying the Central Reserve Police and the Army, keeping the Home Minister therein darkness. This is all being done between Shri Y. B. Chavan and Shri Ajoy Mukerjee. Will she confirm or deny this?

**श्री ओम प्रकाश त्यागी** (मुरादाबाद) : अध्यक्ष महोदय, प्वाइंट आफ़ ऑर्डर है। मैं यह जानना चाहता हूँ कि जो कालिग अटेंशन है उस कालिग अटेंशन से इस सवाल का क्या सम्बन्ध बैठता है? उसका कोई सम्बन्ध नहीं है... (ब्यबधान)...

**श्री कंवर लाल गुप्त** : अध्यक्ष महोदय, सवाल यह है कि जब चीफ़ मिनिस्टर ने अभी इस्तीफा नहीं दिया तो फिर किसी का बुलाने का सवाल कहां से पैदा होता है। यह तो हाइपोथेटिकल क्वेश्चन है।

**SHRI CHENGALRAYA NAIDU** (Chittoor) : When the Chief Minister

has not resigned, how do all these question come up?

**SHRIMATI INDIRA GANDHI** : May I submit that what the hon. Member has said does not arise from my statement?

**SHRI JYOTIRMOY BASU** : The Prime Minister has said to Mr. Jyoti Basu that even if the Assembly were dissolved, no elections would take place till 1972. Under what authority did she say that?

**MR. SPEAKER** : The Hon. Member should have been satisfied when the Prime Minister has categorically replied that these things do not arise out of the statement. So, why is he insisting on these things?

**SHRI JYOTIRMOY BASU** : I had a specific question. She has said that no elections would be held before 1972 even if the Assembly were dissolved. Under what rule or authority did she make that statement?

**MR. SPEAKER** : How does it arise out of the main statement?

**श्री सीताराम केसरी** (कटिहार) : जो अभी स्टेटमेंट प्रधान मंत्री ने दिया कि वेस्ट बंगाल के मुख्य मंत्री ने वेस्ट बंगाल के हालात से उन्हें वाकिफ़ कराया तो मैं जानना चाहता हूँ कि आज जिस माहौल में से वेस्ट बंगाल और विशेषकर कलकत्ता गुजर रहा है, वहां जिस तरह से भय की अवस्था उपस्थित हो गई है उसके कारण वहां आज शाम के बाद लॉग रास्ते पर नहीं चलते हैं और वहां पर सभी दलों के वर्कर दूसरे दलों के वर्करों को मार रहे हैं... (ब्यबधान)... सी० पी० आई०, सी० पी० एम०, सोशलिस्ट पार्टी और पी० एम० पी० के वर्करों सब एक दूसरे के वर्करों को मार रहे हैं... (ब्यबधान)... इस प्रकार जो भय की अवस्था वहाँ पैदा हो गई है वेस्ट बंगाल में जिस में एक संस्था के वर्कर दूसरी संस्था के वर्करों को मार रहे हैं, तो मैं जानना चाहता हूँ कि जो लोकतन्त्र की बुनियाद है, अहिंसात्मक डेमोक्रेसी के द्वारा शासन-व्यवस्था का संचालन करना, वह जब खतरे में पड़ गया

[श्री सीताराम केसरी]

है तो क्या वेस्ट बंगाल के मुख्य मंत्री ने वेस्ट बंगाल की इन हालात से वाकिफ कराया। यदि कराया तो क्या केन्द्रीय सरकार इस दिशा में कोई फौलादी कदम उठाने जा रही है जिस से कि यह भय की अवस्था वहाँ समाप्त हो।

SHRI E. K. NAYANAR (Palgat) : On a point of order. Day before yesterday when the C. R. P. question was raised here, you did not allow it to be discussed, what it is doing in Kerala and the incidents that are taking place inside there, but now you are allowing what is taking place inside West Bengal. It is an internal problem of the State. How are you allowing it? How are you adopting different standards?

SHRI D. N. PATODIA (Jalore) : The Chief Minister of West Bengal has not resigned, and therefore the Member is thoroughly entitled to speak about what is happening there. This is no point of order.

SHRI P. GOPALAN (Telicherry) : We have no objection to discuss the law and order problem in Kerala or West Bengal if a motion is brought before the House, but how can this particular item be discussed about the law and order situation prevailing in West Bengal?

MR. SPEAKER : I have nothing to say about the C. R. P. I have not allowed that, but in case something comes out of the reply she gives, then the question may arise.

SHRI P. GOPALAN : How are you allowing the internal situation of West Bengal to be discussed here when you disallowed day before yesterday discussion of the internal situation in Kerala?

MR. SPEAKER : There is no question of C. R. P. here.

श्री सीताराम केसरी : अध्यक्ष महोदय, मैंने जो प्रश्न किया था गृह मंत्री महोदय से उसका उत्तर नहीं आया कि मुख्य मंत्री, वेस्ट बंगाल ने जो वहाँ की हालात से उन्हें भ्रवगत कराया, वह क्या जो उसके बारे में हमारी शंका है, उसी हालात का बयान उन्होंने किया, उसी की वाकफियत उन्होंने कराई ?

SHRI Y. B. CHAVAN: Naturally when the Chief Minister apprised us of the situation, he repeated what he has said in public about the situation in West Bengal and naturally there was no occasion for the Government of India to take any steps.

SHRI E. K. NAYANAR: Why should the Prime Minister issue a statement regarding West Bengal in Cochin? It has appeared in the *Indian Express*.

SHRI S. KUNDU (Balasore) : On a point of order. When a question is specific the reply must be specific. You must protect us. Your duty is so see that we get a specific reply to a specific question. The Home Minister said that the Chief Minister told him what he has said in the public. Are we supposed to know what the Chief Minister has said in public. The answer is not proper according to the rules of procedure of this House.

SHRI E. K. NAYANAR : The Prime Minister issued a statement yesterday from Cochin . . . , (*Interruptions*.)

MR. SPEAKER : There is no CRP mentioned here. It was a meeting between the Prime Minister and the Bangla Congress Leader. . . , (*Interruptions*),

SHRI S. KUNDU : Mr. Speaker, you should consider my point of order.

MR. SPEAKER : That was not a point of order.

SHRI BEDABRATA BARUA (Kaliabor) : The events taking place in West Bengal and the way they are happening involve larger issues with which this House and this Government are also concerned. Whether law and order had broken down and whether there has been an increase of criminal activities is a matter which the voters and the people of Bengal have to decide. But at the same time we could not help commenting on the peculiar composition of the United Front where the Home Minister enjoys a status where even the Chief Minister is helpless. Coming to the concern of the House, regarding good Government in the West Bengal the point is whether the political parties in West

Bengal have the confidence of the people, have the strength and capacity to give good government to the people there and are prepared to do so, so that there is at least a less lawless situation in West Bengal. In view of that the initiative that has been taken by the Prime Minister or the Home Minister to try to give a less lawless situation in West Bengal so that there will not be a breakdown in the law and order situation in Bengal is a good initiative. May I ask the Prime Minister what she had in the back of her mind when she requested Mr. Ajoy Mukerjee as also Mr. Jyoti Basu to come and meet her here? May I know if the Government is thinking in terms of convening a meeting of all the Leaders of Bengal whereby all parties may co-operate to give good Government and thus prevent chaos in Bengal?

SHRIMATI INDIRA GANDHI : There is nothing sinister at the back of my mind. The only purpose was to try to get to know at first hand what those leaders thought of the situation in west Bengal.

SHRI E. K. NAYANAR : You issued a statement from Cochin....

SHRIMATI INDIRA GANDHI : I have issued no statement. I may have replied to questions put to me at the airport or elsewhere.

SHRI SAMAR GUHA (Contai) : On a point of order.

MR. SPEAKER : Everybody says something on a point of order. I am becoming completely helpless.

SHRI SAMAR GUHA : If you say that I am not entitled to rise on a point of order. I shall sit down. The point is whether the Prime Minister or the Home Minister is entitled to mislead this House by making evasive statements, saying that everything is fine there. Tomorrow something very serious may happen in west Bengal and hundreds of lives may be lost. It is the responsibility of the Prime Minister and the Home Minister to acquaint this House and the country as to what is actually happening. She says she wanted to know from the Chief Minister. Naturally she did not ask him to come.... (*Interruptions*)

MR. SPEAKER : What is the point of order in this?

SHRI SAMAR GUHA : Therefore it is the responsibility of the Prime Minister and the Home Minister to acquaint this House and the country of the real situation there. These are evasive statements they are making here.

MR. SPEAKER : This is not a point of order.

SHRI D.N. PATODIA : Sir, I respectfully submit before asking my question that the very fact that the Chief Minister of West Bengal has decided to resign arises out of the situation prevailing in West Bengal. Therefore, it would not be proper for the Chair to shut out discussion with regard to the conditions prevailing there.

MR. SPEAKER : Ask a question. No debate. Put a question straightway.

SHRI D.N. PATODIA : You will have to permit it. The issue is very important. You have allowed such things earlier, and why do you shut it out only for me? Now, Sir, the circumstance under which the Chief Minister has decided to resign and the manner in which the situation has been handled by the Central Government over all these months raise a fundamental issue of the functioning of the federal government in this country. At what stage is the federal government expected to intervene and act in such matter?. The problem in West Bengal is not a simple problem of law and order. It is a problem of deliberate, determined conspiracy in which some ruling parties of that State and the Home Department of that State are involved, a conspiracy determined to wreck the Constitution in which foreign interests are involved. (*Interruptions*)

Therefore, I would like to know whether, while discussing the matter with the Prime Minister and the Home Minister, the Chief Minister of West Bengal confirmed that the situation in West Bengal was such that it was no longer possible for him to control the law and order situation, where molestation of women is being indulged in.. (*Interruptions*)

SOME HON. MEMBERS: Shame. Shame, (*Interruptions*).

MR. SPEAKER : Please put your question.

SHRI D. N. PATODIA : I am referring to the discussion, the Chief Minister had with the Prime Minister. You will have to permit me. Sir. I want to know whether it is a fact that in the course of the last 11 months, there have been as many as 800 murders and as many as 900 dacoities. I want to know whether this was discussed or not. I want to know whether all these things were discussed. Whenever these matters are referred to, the Home Minister and the Prime Minister come out with a statement that they are 'Deeply, Concerned' about the situation, What does this "deeply concerned" mean, Sir? It is as if two persons have been killed in a remote corner of the earth, as if West Bengal is not part of our country. What for is this Home Ministry here? What for is the Central Government here? If such important matters are avoid by treating them to be simply State subjects, then, for that purpose, every inch of India belong to our State or the others and every problem of the country can be converted as a problem of a State. What are Home Ministry and the Central Government here for? (*Interruptions*) I want to know what exactly is the dividing line, and at what particular point of time the Central Government is expected to act in the matter of the States. I want to know whether the Central Government, the Prime Minister and the Home Minister think that a dangerous situation involving break down of law and order has not prevail in that State. (*Interruptions*)

MR. SPEAKER : It is too long a question.

SHRI D. N. PATODIA : Was it not enough reason for the Central Government to act when the Chief Minister himself has admitted the growing lawlessness and his inability to control the situation? Was not the Central Government justified to act when the civil liberties enshrined in the Constitution were not being protected in State? Is it not a fact that the inspiration and the instructions in that State came from outside India, from countries like China and Russia? (*Interruptions*) I want to know, in view of the situation prevailing in that State, what prevented the Central Govern-

ment from acting in time? What was the reason for the delay to such an extent? I want to know, whether the Central Government made an attempt for a rapprochement between the CPI and the CPI (Marxist)? Is it a fact that they are afraid of the communist party, that they are afraid of the CPI (M) and therefore they did not take any action in this matter? (*Interruptions*) My last question is, are they prepared to give an assurance to this House that in case President's rule is imposed, the Central Government will see to it that there is no haste in holding mid-term elections and the situation will be permitted to stabilise? (*Interruptions*)

SHRIMATI INDIRA GANDHI : As far as the first question of the hon. member is concerned, whether the details of the law and order situation were discussed with the Chief Minister, they were not discussed in detail on this occasion.

SHRI D. N. PATODIA : Were they discussed with the Home Minister? The Home Minister is a ware of all details. They were discussed with him. (*Interruptions*)

SHRIMATI INDIRA GANDHI : It is not a fact that I have made any attempt to have a rapprochement between the CPI and CPM; that is their affair, whether they have it or they do not have it. If President rule becomes necessary, naturally I am sure all steps will be taken to maintain law and order.

SHRI D. N. PATODIA : My principal question remains unanswered: In such matters what is the dividing line at which the Central Government thinks it necessary to act? (*Interruptions*). What for is the Home Minister and the Central Government if they are not prepared to action such a situation?

MR. SPEAKER : You please sit down. I will not allow you to go on like this. (*Interruptions*)

SHRI D. N. PATODIA : She is prepared to answer. It is the most important question of the whole matter. What is the dividing line at which the Central Government must act? Why are we sitting here? What is the function of the Central Government and the Home Ministry? (*Interruptions*)

**SHRI BAL RAJ MADHOK** (South Delhi): The Prime Minister is prepared to reply. The situation has so developed in West Bengal that it is becoming another Vietnam (*Interruptions*)

**SHRI J. B. KRIPALANI** (Guna): I do not want to ask a question. I want some information.

**MR. SPEAKER:** The procedure is, when a member's name is not here, he cannot ask a question.

**SHRI Y. B. CHAVAN:** Mr. Patodia is asking this question not only on this occasion, but he has asked it many times earlier also.

**SHRI D. N. PATODIA:** You have no answer to it.

**SHRI Y. B. CHAVAN:** There are certain situations for which no immediate answer can be found. We have always said that the situation in West Bengal is something over which we are all concerned and it is something very serious, no doubt. But at the same time, the Central Government is not expected to just jump into it, because ultimately we have to see that a democratically constituted legislature is functioning and as long as it is there, how do you expect me to say that we are prepared to do this or that? There cannot be any criteria or mathematical proposition laid down for the Government of India to take any particular position. It is a question of making a political assessment of the situation. You may disagree with me, but this is the basic position. (*Interruptions*)

**श्री मधु लिमये** (मुं गेर) : अध्यक्ष महोदय, मैं प्रधान मंत्री जी से जानना चाहता हूँ कि क्या यह बात सही है कि उन्होंने पिछले एक साल से मुख्य मंत्री, श्री अजय मुकर्जी को प्रोत्साहन दिया कि वे मार्क्सवादी कम्युनिस्टों के खिलाफ डटकर लड़ें और अब टूटने का समय आ गया तो अभी जब अजय मुकर्जी भाग्ये थे तो उनके ऊपर ब्रेक लगाने का उन्होंने प्रयास किया।

दूसरा इसका पहलू यह है कि इन्होंने बंगलौर या कोचीन में—आज बखबारों में

निकला है—यह अभियोग लगाया है कि संगठन कांग्रेस केरल में और पश्चिम बंगाल में मार्क्सवादियों की मदद कर रहा है... (व्यवधान). तो इनके इस अभियोग का आधार क्या है, यह मैं जानना चाहता हूँ? और क्या उसका यह मतलब है कि वे अपने को मार्क्सवादियों का दुश्मन समझती है? ... (व्यवधान)...

मेरा तीसरा सवाल यह है कि क्या प्रधान मंत्री जी ने सीधे या किसी के माफत से श्री ज्योति बसु को दिल्ली में बातचीत करने के लिए बुलाया था? ... (व्यवधान) ... मैंने सीधे या किसी के माफत कहा है। यानी सीधे या टेढ़े क्या ज्योति बसु को दावत दी थी कि बातचीत करने के लिये यहाँ पर आइये और क्या ज्योति बसु ने कहा कि मेरे यहाँ आने का कोई सवाल नहीं है, घाना है तो आप कलकत्ता आइये, पूरे मंत्रिमंडल को यहाँ बुलाइये। इन तीन बातों का उत्तर मैं सफाई से चाहता हूँ। यह सही है कि प्रधान मंत्री या अन्य मंत्रियों को यह अधिकार है कि हमारे प्रश्नों को इवेड करें लेकिन हमारा कर्तव्य है कि उनको इवेड करने न दें।

**SHRIMATI INDIRA GANDHI:** I do not desire to evade the questions put by the hon. member. Firstly, he asked whether I was encouraging the Chief Minister of West Bengal in something and later discouraging him...

**श्री मधु लिमये:** मैंने तो स्पेसिफिक सवाल पूछा है, उसका स्पेसिफिक उत्तर दीजिये।

**SHRIMATI INDIRA GANDHI:** I have not interfered with the functioning of the Chief Minister in West Bengal in one direction or another. He is the Chief Minister and it is for him to handle the situation with the other constituents of his U.F.

Secondly, the question asked was whether I made a statement about the Cong. (O) having any connection with the Marxists. What I said was that I had heard something like this. I had qualified my remark by saying that I did not know about this, but it had been mentioned to me in West Bengal as well as in Kerala.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, जब प्राइम मिनिस्टर एलिगेशन लगाती है तो उसके बारे में उनकी कुछ जिम्मेवारी भी होनी चाहिए—वे इसके डिटेल्स बतलायें ।

SHRIMATI INDIRA GANDHI : I also said that I had heard some such complaint much earlier, in the 1967 elections. (*Interruptions*).

श्री मधु लिमये : मैंने पूछा कि इनकी जानकारी और अभियोग का आधार क्या है ? इनके एलिगेशन की बेसिस क्या है ?

SHRIMATI INDIRA GANDHI : With regard to the third part of the question i.e. did I send for Mr Jyoti Basu, I would say that I did phone to Mr. Jyoti Basu to ask him about certain matters because different people were saying different things about his attitude in the present crisis. I asked whether he would come here. He suggested that since many parties were concerned with the U. F. it would be more useful if all of them were sent for and if we could have combined meeting, with them all. I said, it may not be possible. Then he said, "In that case why don't you come?" I said that is also not possible because of the budget session of Parliament. But I said I would put this matter to the Chief Minister and if he considered it necessary for us to meet more people, we would think over the matter. (*Interruptions*).

DR. RAM SUBHAG SINGH (Buxar) : It is the Cong (I) that is responsible for all this trouble and mess in West Bengal. (*Interruptions*).

श्री मधु लिमये : मेरे प्रश्न का उत्तर नहीं आया। मैंने बहुत ही संक्षेप में एक स्पेसिफिक प्रश्न पूछा कि कांग्रेस संगठन के ऊपर इन्होंने जो अभियोग लगाया है उसका आधार क्या है जिसका जवाब मिलना चाहिए। . . . (व्यवधान) . . . ।

SHRI BAL RAJ MADHOK : There is a very serious allegation against a responsible party in parliament and she must take the House into confidence and tell us as to what is the basis of her information. . . . (*Interruptions*)

श्री मधु लिमये : अध्यक्ष महोदय, आप प्रधान मंत्री जी से जवाब दिलवाइये ।

MR. SPEAKER : She has already replied.

श्री मधु लिमये : इन्डें करना उनका अधिकार मान लिया लेकिन उनको वैसा न करने देना यह मेरा कर्तव्य व अधिकार है । आप उनसे जवाब दिलवाइये ।

MR. SPEAKER : I have no objection if she wants to add anything to what she has said.

SHRIMATI TARKESHWARI SINHA (Barh) : In Cochin the Prime Minister has made a definite statement. Now she says that somebody told her. The Prime Minister making this kind of an allegation and not substantiating it is unfair to the country. Let the Prime Minister tell the House as to what exactly is her source of information. . . . (*Interruption*). She cannot make unsubstantiated statements and get away with it.

श्री मधु लिमये : अध्यक्ष महोदय, आप प्रधान मंत्री से जवाब दिलवाइये कि उनके उस अभियोग का आधार क्या था यह मेरा सवाल है ? क्या वह अपने को मार्क्सवादियों का दुश्मन समझती हैं ? मेरी विनम्र प्रार्थना है कि मेरे प्रश्न का उत्तर मिले . . . (व्यवधान) . . .

MR. SPEAKER : I cannot force any one. . . . (*Interruption*)

श्री मधु लिमये : अध्यक्ष महोदय, आप प्रागे न बढ़ियेगा । मेरा रूल 41 के अन्दर प्वाइंट ऑफ आर्डर है . . . (व्यवधान) . . .

MR. SPEAKER : I had never to wind this bell before but I had to wind it five or six times during the Question Hour today.

SHRIMATI TARKESHWARI SINHA : General Cariappa's statement was brought up here on press report. Do you think that the Prime Minister should get away with this kind of an allegation? How can you allow that? It has appeared in the

press. She must either substantiate it and clarify....(Interruption)

12.45 hrs.

PAPERS LAID ON THE TABLE

श्री मधु लिमये : अध्यक्ष महोदय, नियम 41 के अन्दर मेरा प्वाएंट आफ़ आर्डर है ।

“a question may be asked for the purpose of obtaining information on a matter of public importance”.

A question has been asked:

सवाल पूछा गया है उसका जवाब दें। मैंने पूछा है कि उनके अभियोग की बेसिस क्या है आधार” क्या है ? या तो आधार बतलाएँ या फिर वैसा कह दें कि कोई बेसिस नहीं है। मैंने पूछा है कि जब इनके ऊपर आरोप करती हैं तो क्या वह अपने को मार्क्सवादियों का दुश्मन समझती हैं ?

SHRIMATI INDIRA GANDHI : I made no allegation. I did say that I had heard something like that.....(Interruption). If they say that it is not true, I am prepared to accept it. As to whether I regard myself as an enemy of any party, I do not regard myself as either an enemy or a friend of any party as such. It is a question of policies and the steps which any party takes or does not take. I sometimes criticize other parties also. I do not criticize them in general or everything about them; I criticize a particular issue where I think, they are doing wrong. In that way there are things which the Marxist Party are doing which I consider wrong..... (Interruption).

DR. RAM SUBHAG SINGH : The Prime Minister goes to Cochin at State expense and the Food Minister goes to Gujarat and enjoys State hospitality but in the course of that talks about dismantling the Government of Gujarat. It is most objectionable.....(Interruption). It is due to Cong (I) and her leaders that an entire mess has been created in West Bengal.

ANNUAL REPORTS OF HINDUSTAN ORGANIC CHEMICALS LTD. BOMBAY, INDIAN DRUGS AND PHARMACEUTICALS LTD. NEW DELHI AND DEVELOPMENT COUNCIL FOR DRUGS AND PHARMACEUTICALS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D.R. CHAVAN) : I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Commission Act, 1956:—

- (i) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69.
- (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [ Placed in Library. See No. LT-2858/70 ]
- (ii) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1968-69.
- (b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [ Placed in Library. See No. LT-2858/70 ]

(2) A copy of the Annual Report of the Development Council for Drugs and Pharmaceuticals for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2859/70]